

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

EXCISE APPEAL No. 53323 of 2018

(Arising out of Order-in-Appeal No. 418-420-CRM-CE-JDR-2018 dated 04/05/2018
passed by COMMISSIONER (Appeals) CGST & CENTRAL EXCISE-JODHPUR)

In Trading Pvt. Ltd.

..... Appellant

VERSUS

**Commissioner of CGST,
Jodhpur**

..... Respondent

APPEARANCE:

None for the Appellant

Shri A. Thaplial, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: April 12, 2021

FINAL ORDER NO. __51410/2021__

JUSTICE DILIP GUPTA

In this appeal the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha